

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S INTERNATIONAL PRINT-O PAC LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	M/S INTERNATIONAL PRINT-O PAC LIMITED
2.	Date of incorporation of corporate debtor	11 th December, 1981
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN:- U22219DL1981PLC012808
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off. Address :- E-227, BASEMENT, EAST OF KAILASH, South Delhi, New Delhi, Delhi, India, 110065
6.	Insolvency commencement date in respect of corporate debtor	11 th June, 2024. (NCLT, New Delhi Bench-III passed original Order dated 11 th June 2024, vide C.P No (IB)-22/ND/2024) for intimation of CIRP in case of Corporate Debtor
7.	Estimated date of closure of insolvency resolution process	8 th December, 2024 (180 th Days From the date of commencement of Insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO:-IBBI/IPA-001/IP-P00383/2017-18/10640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mjra.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. cirp.printopack@gmail.com
11.	Last date for submission of claims	25 th day of June, 2024 (14 day from the date of order)
12.	Classes of creditors, if any, under clause (b) of subsection (6a) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representative are available	(i) Are Available at :- https://ibbi.gov.in/home/downloads (ii) Physical Address : Same as mentioned in point 10, and (iii) Email IRP at : cirp.printopackl@gmail.com Not Applicable

FOR THE ATTENTION OF THE CREDITOR OF
M/S INTERNATIONAL PRINT-O PAC LIMITED

Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-III) has ordered the commencement of Corporate insolvency resolution process of Corporate Debtor Namely M/s **INTERNATIONAL PRINT-O PAC LIMITED** vide Order No. CP. No. (IB)- 22(ND)/2024 dated 11th June, 2024)

The creditors of M/s **INTERNATIONAL PRINT-O PAC LIMITED** are hereby called upon to submit their claims with proof on or before **25th June, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person by post or by electronic means

A Financial Creditors belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No.13 to act as authorized representative of class [None at present] in Form CA

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to be "MKG", written over a horizontal line.

Mukesh Kumar Grover
(Interim Resolution Professional)

In the matter of M/s **INTERNATIONAL PRINT-O PAC LIMITED**
REG. NO:- IBBI/IPA-001/IP-P00383/2017-18/10640

Date :June 13, 2024
Place:- New Delhi

SHIVALIK SMALL FINANCE BANK LTD.

Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
CIN : U65900DL2020PLC366027

AUCTION NOTICE

The following borrowers of Shivalik Small Finance Bank Ltd. are hereby informed that Gold Loan's availed by them from the Bank have not been adjusted by them despite various demands and notices including individual notices issued by the Bank. All borrowers are hereby informed that it has been decided to auction the Gold ornaments kept as security with the Bank and accordingly 27.06.2024 has been fixed as the date of auction at 03:00 pm in the branch premises from where the loan was availed. All, including the borrowers, account holders and public at large can participate in this auction on as per the terms and conditions of auction.

Branch	Account No.	Acct Holder name	Father's/Spouse Name	Address	Ac opening Date	Payoff
GHAZIABAD	101542512182	TAPAS SHARMA	S/O AP SHARMA	50 71 NAUGHARA OPP GYAN VAISHNO HOTEL KANPUR NAGAR UTTAR PRADESH 208001	19/08/2023	32,368.82
ALAMBAGH	102342510110	ROHIT KUMAR	S/O MITHILESH	UPHAR - 202,UDYAN - 2, ELDECO COLONY NEAR P G I, UTRATHIA LUCKNOW UTTAR PRADESH 226025	06/11/2023	155,963.63
ALAMBAGH	102342510113	DEEPIKA TRIPATHI	S/O DHARMDEV TRIPATHI	B-15 F05.JANHVI ENCLAVE,AWADH VIHAR YOJNA LUCKNOW UTTAR PRADESH 226002	08/12/2023	62,010.64

Auction date is 27.06.2024 @ 03:00 pm.

The Bank reserves the right to delete any account from the auction or cancel the auction without any prior notice.

Authorised Officer, Shivalik Small Finance Bank Ltd.

THE BUSINESS DAILY.

FOR DAILY BUSINESS.

financialexpress.com

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE (For Immovable Property)

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited), Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400076, under Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15-03-2024 calling upon the borrower(s) (1) Sanjay (2) Mamta Taluja (3) Prayag Marketing Through its Proprietor under loan account number (s) #21270910766179 to repay the amount mentioned in the notice being Rs. 29,56,578/- (Rupees Twenty-Nine Lakh Fifty Six Thousand Five Hundred and Seventy Eight Only) within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 11th Day of June in the year 2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) for an amount of Rs. 29,56,578/- (Rupees Twenty-Nine Lakh Fifty Six Thousand Five Hundred and Seventy Eight Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property: OWNER OF THE PROPERTY - SMT. MAMTA TALUJA W/O SANJAY TALUJA
ALL THAT PROPERTY PIECE AND PARCEL OF PROPERTY RESIDENTIAL HOUSE COMPRISED IN KHEWAT NO. 72 MIN. KHATHONI NO. 235 MIN. KHASRA NO. 44/20/1 RAKBA 5 KANAL 2 MARLE KA 6/102 SHARE I.E. 0 KANAL 6 MARLE AND KHEWAT NO. 72 MIN KHATHONI NO. 235 MIN MURABA NO. 25 KHASRA NO. 14/2 (0-8) 17/1 (0-8) 24/2 (0-8) AND MURABA NO. 35 KHASRA NO. 4/2 (0-8) 7/1 (0-8), 14/2 (0-8) 17/1 (0-8) 24/2 (0-8), MURABA N-43 KHASRA NO. 4/2 (0-8) 7/1 (0-8) 14/2 (0-8) RAKBA KANAJ MARLA AND KHASRA NO. 15/1 (0-8) KITTE 12 RAKBA 4 KANAL 7 MARLE ITS 7/87 SHARE I.E. 0 KANAL 7 MARLE TOTAL RAKBA 13 THROUGH MUTATION NO-1658 SITUATED IN RAKBA BADOOLI TEHSIL LADWA AND DISTRICT KURUKSHETRA MEASURING RAKBA 0 KANAL 13 MARLE 0 SANSAL. BOUNDED BY BOUNDARIES AS UNDER: EAST - 55 FTS. NIRMAL SINGH, WEST - 55 FTS. RANJEET SINGH, NORTH - 64 FTS. RASTA SAREAAH, SOUTH - 64 FTS. HOUSE OF NAWAB SINGH.

Place: Kurukshetra Date: 13.06.2024 SD/- Authorised Officer, SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.)

इंडियन बैंक Indian Bank

ALLAHABAD

STRESSED ASSET MANAGEMENT BRANCH,

1st Floor, Main Branch Bldg, Hazratganj, Lucknow-226001, Phone No. 0522-2288988

APPENDIX-IV-A* [See proviso to rule 8 (6)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Indian Bank, SAMV branch Lucknow, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 04/07/2024, for recovery of Rs. 57,29,042/- (Rupees Fifty Seven Lakh Twenty Nine Thousand and Forty Two Only) as on 10/07/2018 due to the Indian Bank, SAMV branch Lucknow, Secured Creditor, from:- 1. M/s HNH Global Pvt. Ltd. (Borrower) through its Directors Sri Nadeem Akhtar S/o Mohd. Akhtar Siddiqui W/o Sri Nadeem Akhtar, 2. Sri Nadeem Akhtar S/o Mohd. Akhtar Siddiqui (Director / Mortgagor) 3. Smt. Hina Kaiser Siddiqui W/o Sri Nadeem Akhtar (Director / Mortgagor) 4. Sri Mahipal Singh (Guarantor)

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Property:-
All that part & parcel of Flat No. 3 on second floor of Shivam Palace - 1, Near Polytechnic Chauraha, Sector - 7, Indira Nagar, Lucknow, area - 103.402 sq. mt. In joint names of Sri Nadeem Akhtar & Smt. Hina Kaiser Siddiqui Bounded by: East: Flat No. 1, West: Stay Land North: Passage & Stairs, South: Encroachment Area

Bank Website	E-auction Website	Document (Sale Notice Image)	Property Location	Video of Property	Photos of Property

Encumbrances on property: Not Known
Reserve Price: Rs. 44,45,000/-
EMD Amount: Rs. 4,44,500/-
Bid incremental amount: Rs. 25,000/-
Date and time of e-auction at the platform of e-auction Service Provider: https://www.mstcecommerce.com/auctionhome/ibapi Date: 04/07/2024 Time: 11:00 AM to 04:00 PM
Property ID No. IDIB64232021

Bidders are advised to visit the website (www.mstcecommerce.com/auctionhome/ibapi) of our e-auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDISK No. 033-23400020/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapi@ibapi.mstcecommerce.com and for EMD status please contact ibapi@ibapi.mstcecommerce.com

For property details and photograph of the property and auction terms and conditions please visit: https://ibapi.in and for clarifications related to this portal, please contact help line number '18001025026' and '011-4106131'.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with https://ibapi.in and www.mstcecommerce.com

Date : 11.06.2024 Place : Lucknow Authorised Officer

PNB Housing Finance Limited

Regd. Office: 9th Floor, Anirbhav Shikhar, 22, K.G. Marg, New Delhi-110001, Ph: 011-23557171, 23557172, 23105414, Website: www.pnbhousing.com

Branch Office: Plot No. TC/G-2/2, and TC/G/5/5, Office Number -307 & 308, 3rd Floor, Commercial Complex, CYBER HEIGHTS, Vibhuti Khand, Gomi Nagar, Lucknow 226010, Uttar Pradesh.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general is/are hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower(s) attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description of The Property Mortgaged
1.	6700002797 B.O.: Lucknow	Rohtas Projects Limited	05-06-2018	Rs. 63,04,564.30	07-06-2024 (Physical)	Property Address: All that Residential Flat No.1304 in Block E measuring 119.66 Sq Meters (Super Area) on 13 th Floor in building known as "Plumeria Homes" Situated at Plot No. ICG -3/3, Vibhuti Khand, Gomi Nagar, Lucknow, U.P. - 226010

PLACE:- LUCKNOW, DATE:- 12.06.2024 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

Edelweiss ASSET RECONSTRUCTION

Edelweiss Asset Reconstruction Company Ltd., Regd. Office: Edelweiss House, Off. CST Road, Kalina, Mumbai 400098 & Corporate Office at: Edelweiss House, Windsor Lane, Kurla Village, MMRDA Area, Kalina, Bandra East, Mumbai-400098

DEMAND NOTICE

Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Notice is hereby given to the borrower / mortgagor / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 06.08.2021. The notices were issued by Edelweiss Asset Reconstruction Company Ltd. (Acting in capacity as a trustee of Edelweiss ARC Trust- SC 420) vide Assignment Agreement dated 30th December, 2021 and in exercise of power conferred under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFAESI Act) on their last known addresses calling upon and demanding from them to repay the entire outstanding. However, few of the notice(s) have returned un-served and as such they are hereby informed by way of this public notice.

Borrower / Co-Borrower / Mortgagor	Date of NPA	Date of 13(2)	Outstanding Amount/ Due date
1. M/s Dewan Chand Krishan Lal & Co. (Borrower) through its Proprietor Ashok Kumar Juneja 3722, Model Town Road Opposite Chhabra Hospital, Ludhiana-141001, 2. Mr. Ashok Kumar Juneja (Co-Borrower) S/o Krishan Lal Juneja House No. 164, B Block Bhai Randhir Singh Nagar (B.R.S. Nagar) Ludhiana-141012, 3. Mrs. Rajni Juneja (Mortgagor/Co-Borrower) W/o Ashok Kumar Juneja House No. 164, B Block Bhai Randhir Singh Nagar (B.R.S. Nagar) Ludhiana-141012, 4. Mr. Sahil Juneja (Co-Borrower) S/o Ashok Kumar Juneja, House No. 164, B Block Bhai Randhir Singh Nagar (B.R.S. Nagar) Ludhiana-141012.	06.08.2021	07.06.2024	Rs. 4,65,16,532.70 (Rupees Four Crore Sixty Five Lakhs Sixteen Thousand Five Hundred Thirty Two and Seventy Paise Only) as on 31.03.2024 and further interest and any other expenses/costs incurred post issuance of this notice w.e.f. 01.04.2024

Schedule of Property

Property is Freehold and Residential M.C.L. No. B-18-3722, measuring 250 sq. yards comprised in Khasra No. 747/6-7 Khata No. 125/137, Jamabandi Year 1998-99, situated in the Village "Taraf Burrah" Locality known as "Jawahar Nagar, Model Town Road", District and Tehsil Ludhiana registered vide Sale Deed Bearing Vasika Number 8530 dated 20.10.2000. Also known as House No. B. 18, 3722, Jawahar Nagar, Model Town Road, Ludhiana-141007. Owner Smt. Rajni Juneja W/o Ashok Kumar. Boundaries: East: Road, West: House of Davinder Singh, North: Owner Grewal, South: House of Darshan Singh.

The above name borrower and their guarantors and mortgagors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act, 2002.

Date: 13.06.2024 Place: Ludhiana (Punjab) Authorised Officer Edelweiss Asset Reconstruction Company Ltd. (Acting in capacity as a trustee of EARC Trust- SC 420)

ASIRVAD MICRO FINANCE LTD

CIN U65923TN2007PLC064550
9th and 10th Floor, No. 9, Club House Road, Anna Salai, Chennai 600 002. Tamil Nadu.
Tel:044-42124493

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 26/06/2024 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Change in venue or date if any will be displayed at the auction centre and on the company website. The details given below are in the order of Branch Name, Loan Number.

List of Pledges:-

UTTAR PRADESH, AZAMGARH, JIYANPUR GL, 329880700000516, Phoolpur-GL, 327700700000814, THEKMA-GL, 327620700000862, GONDA, TARABGANJ GL, 328770700000639, 0682, 0689, GORAKPUR, KAURIRAM-GL, 328360700000470, 0478, 328360730001905, PRATAPGARH, DHAKHWA-GL, 328120700000863, 0903, SULTANPUR, KADIPUR-GL, 327630700002054, LAMBUA GL, 328680700001052,

Persons wishing to participate in the above auction shall comply with the following:-
Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details, please contact 9542500664

Authorised officer
Asirvad Micro Finance Ltd

GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 802, 6th Floor, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036. Branch Office Unit: 1st Floor, Satya Business Park, 1, Nawal Kishore Road, Hazratganj, Lucknow, Pin- 226001.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.

The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on the date as mentioned in Column (J) through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: https://www.bankauctions.com. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sl. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known Encumbrances/ Court cases if any (K)
1	LOAN NO. HF/0055/H2/100291 JYOTI KUMARI (BORROWER) SHRAVAN KUMAR (CO BORROWER)	Notice date: 07/03/2024 Total Dues: Rs. 11,04,659.30/- (Rupees Eleven Lakh Four Thousand Six Hundred Fifty Nine Paise Thirty Two Only) payable as on 07/02/2024 along with interest @ 17% p.a. till the realization	Physical	All That Pice & Parcel Of Arazi No 376mi Mauza Gangapur Pargana Kaswar Sarkari Tehsil Rajatala District Varanasi Adm. 1700.Sq.Ft. Om Ambike Aashram Pin Code: 221311 Bounded By:- East-Vacant Plot, West: Road 12 Feet, North:- Vacant Plot, South:- Vacant Plot	Rs. 8,00,000/- (Rupees Eight Lakh Only)	80,000/- (Rupees Eighty Thousand Only)	20/06/2024 Before 5 PM	10,000/-	22/06/2024 (11AM - 4PM)	29/06/2024 (11AM - 2PM)	NIL
2	LOAN NO. LAP06 5520000005015802 MOHD IRAN BEG (BORROWER) RAVISH FATHMA (CO BORROWER)	Notice date: 07/03/2024 Total Dues: Rs. 15,69,233/- (Rupees Fifteen Lakh Sixty Nine Thousand Two Hundred Eighty Three Only) payable as on 07/03/2024 along with interest @ 17% p.a. till the realization.	Physical	All That Pice & Parcel Of House Nagarpalka No. 21/177(12) At Measuring - Total Area - 458 Sq. Ft. Situated At, Mahalla - Pathani Tola Pargana & East-House Of Mubeen Khan, West-Sadak Poster Chouraha To Chole Chouraha North:-House Of Seller, South:-House Of Mubeen Khan	Rs. 21,78,750/- (Rupees Twenty One Lakh Seven hundred Eighty Thousand Seven Hundred Fifty Only)	Rs. 2,17,875/- (Rupees Two Lakh Seventeen Thousand Eight Hundred Seventy Five Only)	17/07/2024 Before 5 PM	10,000/-	11/07/2024 (11AM - 4PM)	18/07/2024 (11AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/itself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, (from auction service provider) C1 India PVT. LTD. Address: Plot No-68 3rd Floor Gurgaon Haryana-122003. Helpline Number- 7291981124, 25.26 Support Email id - Support@bankauctions.com. Contact Person - Dharni P, Email id- dharni.p@india.com Contact No- 9948182222. Please note that Prospective bidders may avail online training on e-auction from the above. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of NEFT/RTGS/IMR in the account of "Grihum Housing Finance Ltd", Bank-ICICI BANK LTD. Account No-00065100460 and IFSC Code- ICIC0000006, 20, R. N. Mukherjee Road- Kolkata-700001 drawn on any nationalized or scheduled Bank on or before the dates as mentioned in column (J) and register their name at https://www.bankauctions.com and get user ID and password free of cost and get training on e-auction from the service provider. After their Registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address: 1st Floor, Satya Business Park, 1, Nawal Kishore Road, Hazratganj, Lucknow, Pin-226001 Mobile no. +91 9567626050 e-mail id rahul.r1@grihumhousing.com. For further details on terms and conditions please visit https://www.bankauctions.com & www.grihumhousing.com to take part in e-auction. This notice should also be considered as 15/30 days' notice to Borrower / Co-Borrower/ Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002.

Date: 13.06.2024, Place: Uttar Pradesh SD/- Authorised Officer, Grihum Housing Finance Limited (Formerly Known as Poonawalla Housing Finance Ltd)

FORM NO. 5 DEBTS RECOVERY TRIBUNAL

600/1, University Road Near Hanuman Setu Mandir, Lucknow, U.P.

SUMMONS FOR FILING OF REPLY & APPEARANCE BY PUBLICATION

O.A. No. 189 of 2024 Date: 10/06/2024

FEDERAL BANK LTD.
V/S
SH. NIRMAL KUMAR & ANR.

- SH. NIRMAL KUMAR S/o SH. SUBEDAR R/o: H.No.327, Khadua, Tehsil Malihabad, Distt- Lucknow, Uttar Pradesh - 226102.
- SMT. KASUMWATI W/o SH. NIRMAL KUMAR R/o: H.No.327, Khadua, Tehsil Malihabad, Distt- Lucknow, Uttar Pradesh - 226102.

In the above noted application, you are required to file reply in paper book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 16/07/2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

SEAL OF COURT REGISTRAR, Debts Recovery Tribunal Lucknow

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S INTERNATIONAL PRINT-O-PAC LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S INTERNATIONAL PRINT-O-PAC LIMITED
2. Date of incorporation of corporate debtor	11th December, 1981
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN- U22219DL1981PLC012808
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Off. Address :- E-227, Basement, East Of Kalash, South Delhi, New Delhi, Delhi, India, 110065 Works: C4 To C11, Hosiery Complex, Phase II Extension, Noida, Gautam Budh Nagar-201305 UP
6. Insolvency commencement date in respect of corporate debtor	11th June 2024. (NCLT New Delhi Bench-III passed original Order dated 11th June 2024, vide CP No. (IB)-22ND/2024) for information of CIRP in case of Corporate Debtor
7. Estimated date of closure of insolvency resolution process	8th December, 2024 (180th Days From the date of commencement of insolvency)
8. Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO. - IBB/IFA-001/JP-P00383/2017-18/10640
9. Address and e-mail of the interim resolution professional, as registered with the Board	1102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mjrja.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. cirp.priintpack@gmail.com
11. Last date for submission of claims	25th day of June, 2024 (14 day from the date of order)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(i) Are Available at - https://ibbi.gov.in/home/downloads (ii) Physical Address: Same as mentioned in point 10, and (iii) Email IRR at: cirp.priintpack@gmail.com Not Applicable

FOR THE ATTENTION OF THE CREDITOR OF M/S INTERNATIONAL PRINT-O-PAC LIMITED
Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-III) has ordered the commencement of Corporate Insolvency resolution process of Corporate Debtor Name M/S INTERNATIONAL PRINT-O-PAC LIMITED vide Order No. CP No. (IB)-22ND/2024 dated 11th June, 2024. The creditors of M/S INTERNATIONAL PRINT-O-PAC LIMITED are hereby called upon to submit their claims with proof on or before 25th June, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person or by electronic means.

A Financial Creditor belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No. 13 to act as authorized representative of class (None at present) in Form CA. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

Sd /- Mukesh Kumar Grover
(Interim Resolution Professional of M/S INTERNATIONAL PRINT-O-PAC LIMITED)
REG. NO.: IBB/IFA-001/JP-P00383/2017-18/10640

Date : June 13, 2024
Place: New Delhi
In the matter of M/S INTERNATIONAL PRINT-O-PAC LIMITED

भाजपा सांसद बल्लूनी ने कहा, पहाड़ी राज्यों के लिए अलग से आर्बटिंट हो बजट

नई दिल्ली, 12 जून (यूरो)।

गढ़वाल से भारतीय जनता पार्टी (भाजपा) के सांसद अनिल बल्लूनी ने बुधवार को हिमालयी राज्यों खासकर उत्तराखंड के जंगलों में अक्सर आग लगाने की

घटनाओं को नीति आयोग के समक्ष उठाया। नीति आयोग की उपाध्यक्ष सुमन बेरी के साथ एक बैठक में उन्होंने ऐसी घटनाओं से पर्यावरण, वन्य जीवन और स्थानीय अर्थव्यवस्था को होने वाले नुकसान को रेखांकित किया। भाजपा नेता ने एक बयान में कहा कि

बेरी ने उन्हें आश्वासन दिया कि सरकारी 'थिंक टैंक' इस मामले का अध्ययन करने और सिफारिशें करने के लिए विस्तृत, गूढ़ और पर्यावरण मंत्रालयों के साथ समन्वय करके एक संयुक्त कार्य समूह का गठन करेगा। बल्लूनी ने इस बात पर जोर दिया कि संकट के समाधान के लिए

दूरदर्शितापूर्ण नीतियां बनाने की जरूरत है और पारिस्थितिक संतुलन बनाए रखने के लिए बजट में पहाड़ी राज्यों के लिए अलग से आर्बटिंट किया जाना चाहिए। बेरी ने अधिकारियों से संकट से निपटने के लिए एक रपट तैयार करने के लिए कहा।

दूषित जल पीने से दो लोगों की मौत, कई अन्य भर्ती

भिंड, 12 जून (भाषा)। मध्यप्रदेश के भिंड जिले के फूप करबे में पिछले दो दिनों में कथित तौर पर दूषित जल पीने से कम से कम दो लोगों की मौत हो गई और कुछ अन्य को अस्पताल में भर्ती कराया गया है।

pnb Housing पंजाब नेशनल बैंक हाउसिंग लिमिटेड

कक्षा-सूचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरी वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत उच्चोचिन स्माल फाइनेंस बैंक लिमिटेड के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित, धारा 13(12) के तहत प्रवर्त शक्तियों का प्रयोग करते हुए, उधारकर्ता/गारंटर को नीचे दी गई तारीखों पर डिमांड नोटिस जारी किया, जिसमें नोटिस की तारीख के 60 दिनों के भीतर संबंधित डिमांड नोटिस में उल्लिखित राशि चुकाने के लिए, कर्जदार/उधारकर्ता/गारंटर को कहा गया है। कर्जदार/सह-उधारकर्ता/बंधककर्ता द्वारा राशि का मुआवजा करने में विफल रहने पर, उधारकर्ता/बंधककर्ता, सह-उधारकर्ता/बंधककर्ता और आम जनता को एतद्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित प्रवर्तन के नियम 8 के साथ पठित, उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने उल्लिखित तिथियों को नीचे वर्णित संपत्ति पर प्रौढीकाम कब्जा कर लिया है। प्रतिभूति संपत्तियों को मुआवजे के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 के उप-धारा (6) के प्रावधानों के तहत उधारकर्ता/बंधककर्ता, सह-उधारकर्ता/बंधककर्ता और सह-उधारकर्ता का ध्यान आकर्षित किया जाता है। विशेष रूप से उधारकर्ता/बंधककर्ता, सह-उधारकर्ता/बंधककर्ता और सह-उधारकर्ता और आम जनता को एतद्वारा चेतावनी दी जाती है कि वे उक्त संपत्ति का लेन-देन न करें और संपत्ति के साथ किसी भी तरह का लेन-देन करने पर उच्चोचिन स्माल फाइनेंस बैंक लिमिटेड को प्रत्येक खाते के लिए ब्याज और अन्य शुल्कों/व्यय के साथ यहाँ नीचे उल्लिखित राशि के प्रभार के अधीन होगा।

क्र. सं.	ऋण खाता संख्या	उधारकर्ता/उधारकर्ता का नाम	ऋण संचालन की तिथि	ऋण की राशि	ऋण की तिथि	निष्पत्ति स्थिति
1.	670000297/00027	रोहतास प्रोपर्टीज लिमिटेड	05.06.2018	₹. 63,04,564.30/-	07.08.2024 (संवर्धित)	संपत्ति का पता: प्लॉट नंबर आईटीएन- 3/3 फिरोजि चंद, गोमती नगर, लखनऊ पुरी-226010 में स्थित 'सुरेष्ठीय हॉम' के नाम से जमादी जमीन का इमारत की 1301 मॉडल पर बनी ई. ई. मॉडल नं. 1301/1302/1303/1304/1305/1306/1307/1308/1309/1310/1311/1312/1313/1314/1315/1316/1317/1318/1319/1320/1321/1322/1323/1324/1325/1326/1327/1328/1329/1330/1331/1332/1333/1334/1335/1336/1337/1338/1339/1340/1341/1342/1343/1344/1345/1346/1347/1348/1349/1350/1351/1352/1353/1354/1355/1356/1357/1358/1359/1360/1361/1362/1363/1364/1365/1366/1367/1368/1369/1370/1371/1372/1373/1374/1375/1376/1377/1378/1379/1380/1381/1382/1383/1384/1385/1386/1387/1388/1389/1390/1391/1392/1393/1394/1395/1396/1397/1398/1399/1400/1401/1402/1403/1404/1405/1406/1407/1408/1409/1410/1411/1412/1413/1414/1415/1416/1417/1418/1419/1420/1421/1422/1423/1424/1425/1426/1427/1428/1429/1430/1431/1432/1433/1434/1435/1436/1437/1438/1439/1440/1441/1442/1443/1444/1445/1446/1447/1448/1449/1450/1451/1452/1453/1454/1455/1456/1457/1458/1459/1460/1461/1462/1463/1464/1465/1466/1467/1468/1469/1470/1471/1472/1473/1474/1475/1476/1477/1478/1479/1480/1481/1482/1483/1484/1485/1486/1487/1488/1489/1490/1491/1492/1493/1494/1495/1496/1497/1498/1499/1500/1501/1502/1503/1504/1505/1506/1507/1508/1509/1510/1511/1512/1513/1514/1515/1516/1517/1518/1519/1520/1521/1522/1523/1524/1525/1526/1527/1528/1529/1530/1531/1532/1533/1534/1535/1536/1537/1538/1539/1540/1541/1542/1543/1544/1545/1546/1547/1548/1549/1550/1551/1552/1553/1554/1555/1556/1557/1558/1559/1560/1561/1562/1563/1564/1565/1566/1567/1568/1569/1570/1571/1572/1573/1574/1575/1576/1577/1578/1579/1580/1581/1582/1583/1584/1585/1586/1587/1588/1589/1590/1591/1592/1593/1594/1595/1596/1597/1598/1599/1600/1601/1602/1603/1604/1605/1606/1607/1608/1609/1610/1611/1612/1613/1614/1615/1616/1617/1618/1619/1620/1621/1622/1623/1624/1625/1626/1627/1628/1629/1630/1631/1632/1633/1634/1635/1636/1637/1638/1639/1640/1641/1642/1643/1644/1645/1646/1647/1648/1649/1650/1651/1652/1653/1654/1655/1656/1657/1658/1659/1660/1661/1662/1663/1664/1665/1666/1667/1668/1669/1670/1671/1672/1673/1674/1675/1676/1677/1678/1679/1680/1681/1682/1683/1684/1685/1686/1687/1688/1689/1690/1691/1692/1693/1694/1695/1696/1697/1698/1699/1700/1701/1702/1703/1704/1705/1706/1707/1708/1709/1710/1711/1712/1713/1714/1715/1716/1717/1718/1719/1720/1721/1722/1723/1724/1725/1726/1727/1728/1729/1730/1731/1732/1733/1734/1735/1736/1737/1738/1739/1740/1741/1742/1743/1744/1745/1746/1747/1748/1749/1750/1751/1752/1753/1754/1755/1756/1757/1758/1759/1760/1761/1762/1763/1764/1765/1766/1767/1768/1769/1770/1771/1772/1773/1774/1775/1776/1777/1778/1779/1780/1781/1782/1783/1784/1785/1786/1787/1788/1789/1790/1791/1792/1793/1794/1795/1796/1797/1798/1799/1800/1801/1802/1803/1804/1805/1806/1807/1808/1809/1810/1811/1812/1813/1814/1815/1816/1817/1818/1819/1820/1821/1822/1823/1824/1825/1826/1827/1828/1829/1830/1831/1832/1833/1834/1835/1836/1837/1838/1839/1840/1841/1842/1843/1844/1845/1846/1847/1848/1849/1850/1851/1852/1853/1854/1855/1856/1857/1858/1859/1860/1861/1862/1863/1864/1865/1866/1867/1868/1869/1870/1871/1872/1873/1874/1875/1876/1877/1878/1879/1880/1881/1882/1883/1884/1885/1886/1887/1888/1889/1890/1891/1892/1893/1894/1895/1896/1897/1898/1899/1900/1901/1902/1903/1904/1905/1906/1907/1908/1909/1910/1911/1912/1913/1914/1915/1916/1917/1918/1919/1920/1921/1922/1923/1924/1925/1926/1927/1928/1929/1930/1931/1932/1933/1934/1935/1936/1937/1938/1939/1940/1941/1942/1943/1944/1945/1946/1947/1948/1949/1950/1951/1952/1953/1954/1955/1956/1957/1958/1959/1960/1961/1962/1963/1964/1965/1966/1967/1968/1969/1970/1971/1972/1973/1974/1975/1976/1977/1978/1979/1980/1981/1982/1983/1984/1985/1986/1987/1988/1989/1990/1991/1992/1993/1994/1995/1996/1997/1998/1999/2000/2001/2002/2003/2004/2005/2006/2007/2008/2009/2010/2011/2012/2013/2014/2015/2016/2017/2018/2019/2020/2021/2022/2023/2024/2025/2026/2027/2028/2029/2030/2031/2032/2033/2034/2035/2036/2037/2038/2039/2040/2041/2042/2043/2044/2045/2046/2047/2048/2049/2050/2051/2052/2053/2054/2055/2056/2057/2058/2059/2060/2061/2062/2063/2064/2065/2066/2067/2068/2069/2070/2071/2072/2073/2074/2075/2076/2077/2078/2079/2080/2081/2082/2083/2084/2085/2086/2087/2088/2089/2090/2091/2092/2093/2094/2095/2096/2097/2098/2099/2100/2101/2102/2103/2104/2105/2106/2107/2108/2109/2110/2111/2112/2113/2114/2115/2116/2117/2118/2119/2120/2121/2122/2123/2124/2125/2126/2127/2128/2129/2130/2131/2132/2133/2134/2135/2136/2137/2138/2139/2140/2141/2142/2143/2144/2145/2146/2147/2148/2149/2150/2151/2152/2153/2154/2155/2156/2157/2158/2159/2160/2161/2162/2163/2164/2165/2166/2167/2168/2169/2170/2171/2172/2173/2174/2175/2176/2177/2178/2179/2180/2181/2182/2183/2184/2185/2186/2187/2188/2189/2190/2191/2192/2193/2194/2195/2196/2197/2198/2199/2200/2201/2202/2203/2204/2205/2206/2207/2208/2209/2210/2211/2212/2213/2214/2215/2216/2217/2218/2219/2220/2221/2222/2223/2224/2225/2226/2227/2228/2229/2230/2231/2232/2233/2234/2235/2236/2237/2238/2239/2240/2241/2242/2243/2244/2245/2246/2247/2248/2249/2250/2251/2252/2253/2254/2255/2256/2257/2258/2259/2260/2261/2262/2263/2264/2265/2266/2267/2268/2269/2270/2271/2272/2273/2274/2275/2276/2277/2278/2279/2280/2281/2282/2283/2284/2285/2286/2287/2288/2289/2290/2291/2292/2293/2294/2295/2296/2297/2298/2299/2300/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3301/3302/3303/3304/3305/3306/3307/3308/3309/3310/3311/3312/3313/3314/3315/3316/3317/3318/3319/3320/3321/3322/3323/3324/3325/3326/3327/3328/3329/3330/3331/3332/3333/3334/3335/3336/3337/3338/3339/3340/3341/3342/3343/3344/3345/3346/3347/3348/3349/3350/3351/3352/3353/3354/3355/3356/3357/3358/3359/3360/3361/3362/3363/3364/3365/3366/3367/3368/3369/3370/3371/3372/3373/3374/3375/3376/3377/3378/3379/3380/3381/3382/3383/3384/3385/3386/3387/3388/3389/3390/33

SHIVALIK SMALL FINANCE BANK LTD.

Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
CIN : U65900DL2020PLC366027

AUCTION NOTICE

The following borrowers of Shivalik Small Finance Bank Ltd. are hereby informed that Gold Loan(s) availed by them from the Bank have not been adjusted by them despite various demands and notices including individual notices issued by the Bank. All borrowers are hereby informed that it has been decided to auction the Gold ornaments kept as security with the Bank and accordingly 27.06.2024 has been fixed as the date of auction at 03:00 pm in the branch premises from where the loan was availed. All, including the borrowers, account holders and public at large can participate in this auction as per the terms and conditions of auction.

Branch	Account No.	Acct Holder name	Father's/ Spouse Name	Address	Ac opening Date	Payoff
GHAZIABAD	101542512182	TAPAS SHARMA	S/O AP SHARMA	50 71 NAUGHARA OPP GYAN VAISHNO HOTEL KANPUR NAGAR UTTAR PRADESH 208001	19/08/2023	32,368.82
ALAMBAGH	102342510110	ROHIT KUMAR	S/O MITHILESH	UPHAR -202,UDYAN- 2, ELDECO COLONY NEAR P G I, UTRATHIA LUCKNOW UTTAR PRADESH 226025	06/12/2023	155,963.63
ALAMBAGH	102342510113	DEEPIKA TRIPATHI	S/O DHARMEDEV TRIPATHI	B-15 F05,JANHVI ENCLAVE,AVADH VIHAR YOJNA LUCKNOW UTTAR PRADESH 226002	08/12/2023	62,010.64

Auction date is 27.06.2024 @ 03:00 pm.

The Bank reserves the right to delete any account from the auction or cancel the auction without any prior notice.

Authorised Officer, Shivalik Small Finance Bank Ltd.

THE BUSINESS DAILY. FOR DAILY BUSINESS.

financialexpress.com

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Masity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

POSSESSION NOTICE (For Immovable Property)

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited), Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400076, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15-03-2024 calling upon the borrower(s) (1) Sanjay (2) Mamta Taluja (3) Prayag Marketing Through its Proprietor under loan account number (s) #212720910766179 to repay the amount mentioned in the notice being Rs. 29,56,578/- (Rupees Twenty-Nine Lakh Fifty Six Thousand Five Hundred and Seventy Eight Only) within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 11th Day of June in the year 2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) for an amount of Rs. 29,56,578/- (Rupees Twenty-Nine Lakh Fifty Six Thousand Five Hundred and Seventy Eight Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Immovable Property: OWNER OF THE PROPERTY - SMT. MAMTA TALUJA W/O SANJAY TALUJA

ALL THAT PROPERTY PIECE AND PARCEL OF PROPERTY RESIDENTIAL HOUSE COMPRISED IN KHEWAT NO. 72 MIN. KHATONI NO. 235 MIN. KHASRA NO. 44/20/1 RAKBA 5 KANAL 2 MARLE KA 6/102 SHARE I.E. 0 KANAL 6 MARLE AND KHEWAT NO. 72 MIN KHATONI NO. 235 MIN MURABA NO. 25 KHASRA NO. 14/2 (0-8) 17/1 (0-8) 24/2 (0-8) AND MURABA NO- 35 KHASRA NO 4/2 (0-8) 7/1 (0-8)- 14/2 (0-8) 17/1 (0-8) 24/2 (0-8), MURABA N-43 KHASRA NO 4/2 (0-8) 7/1 (0-8) 14/2 (0-8) RAKBA KANAJ MARLA AND KHASRA NO. 15/1 (0-8) KITTE 12 RAKBA 4 KANAL 7 MARLE ITS 7/87 SHARE I.E. 0 KANAL 7 MARLE TOTAL RAKBA 13 THROUGH MUTATION NO-1658 SITUATED IN RAKBA BADTOLI TEHSIL LADWA AND DISTRICT KURUKSHETRA MEASURING RAKBA 0 KANAL 13 MARLE 0 SARSAL. BOUNDED BY BOUNDARIES AS UNDER: EAST - 55 FTS. NIRMAL SINGH, WEST - 55 FTS. RANJEET SINGH, NORTH - 64 FTS. RASTA SAREAAH, SOUTH - 64 FTS. HOUSE OF NAVAB SINGH.

Place: Kurukshetra. Date: 13.06.2024 Sd/-, Authorised Officer, SMFG India Credit Company Limited (formerly Fullerton India Credit Co. Ltd.)

इंडियन बैंक Indian Bank

ALLAHABAD

STRESSED ASSET MANAGEMENT BRANCH,
1st Floor, Main Branch Bldg, Hazratganj, Lucknow-226001, Phone No. 0522- 2288988

APPENDIX- IV-A* [See proviso to rule 8 (6)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Indian Bank, SAMV branch Lucknow, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 04/07/2024, for recovery of Rs. 57,29,042/- (Rupees Fifty Seven Lakh Twenty Nine Thousand & Forty Two Only) as on 01/07/2018 due to the Indian Bank, SAMV branch Lucknow, Secured Creditor, from:- 1. M/s HNH Global Pvt. Ltd. (Borrower) through its Directors Sri Nadeem Akhtar S/o Mohd. Akhtar Siddiqui & Smt. Hina Kaiser Siddiqui W/o Sri Nadeem Akhtar, 2. Sri Nadeem Akhtar S/o Mohd. Akhtar Siddiqui (Director / Mortgagee) 3. Smt. Hina Kaiser Siddiqui W/o Sri Nadeem Akhtar (Director / Mortgagee) 4. Sri Mahipal Singh (Guarantor)

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Property:-
All that part & parcel of Flat No. 3 on second floor of Shivam Palace - 1, Near Polytechnic Chauraha, Sector - 7, Indira Nagar, Lucknow, area - 103.402 sq. mt. In joint names of Sri Nadeem Akhtar & Smt. Hina Kaiser Siddiqui Bounded by: East: Flat No 1, West: Stay Land North: Passage & Stairs, South: Encroachment Area

Bank Website	E-auction Website	Document (Sale Notice Image)	Property Location	Video of Property	Photos of Property

Encumbrances on property Not Known
Reserve Price Rs. 44,45,000/-
EMD Amount Rs. 4,44,500/-
Bid incremental amount Rs. 25,000/-
Date and time of e-auction at the platform of e-auction Service Date: 04/07/2024
Provider- https://www.mstcecommerce.com/auctionhome/ibapi Time : 11:00 AM to 04:00 PM
Property ID No. IDIB642320101

Bidders are advised to visit the website (www.mstcecommerce.com/auctionhome/ibapi) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDISK No. 033-23400020/23400022/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapi@ibapi.com and for EMD status please contact ibapi@ibapi.com

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number '18001025026' and '011-41106131'.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com.

Date : 11.06.2024 Place : Lucknow Authorised Officer

PNB Housing Finance Limited

Regd. Office: 3rd Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph: 011-22657171, 22657172, 22657173, Website: www.pnbhousing.com

Branch Office: Plot No. TC/G-2/2, and TC/G/5/5, Office Number -307 & 308, 3rd Floor, Commercial Complex, CYBER HEIGHTS, Vibhuti Khand, Gomti Nagar, Lucknow 226010, Uttar Pradesh.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	670000297	Rohitas Projects Limited B.O.: Lucknow	05-06-2018	Rs. 63,04,564.30	07-06-2024 (Physical)	Property Address: All that Residential Flat No. 1304 in Block E measuring 119.56 Sq Meters (Super Area) on 13 th Floor in building known as "Plumeria Homes" Situated at Plot No. ICG -3/3, Vibhuti Khand, Gomti Nagar, Lucknow, U.P. - 226010

PLACE:- LUCKNOW, DATE:- 12.06.2024 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

FORM NO.5 DEBTS RECOVERY TRIBUNAL

600/1, University Road Near Hanuman Setu Mandir, Lucknow, U.P.

SUMMONS FOR FILING OF REPLY & APPEARANCE BY PUBLICATION

O.A. No. 189 of 2024 Date: 10/06/2024

FEDERAL BANK LTD.
V/S
SH. NIRMAL KUMAR & ANR.

- SH. NIRMAL KUMAR S/o SH. SUBEDAR R/o: H.No.327, Khadua, Tehsil Malihabad, Distt.- Lucknow, Uttar Pradesh - 226102.
- SMT. KASUMWATI W/o SH. NIRMAL KUMAR R/o: H.No.327, Khadua, Tehsil Malihabad, Distt.- Lucknow, Uttar Pradesh - 226102.

In the above noted application, you are required to file reply in paper book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 16/07/2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

SEAL OF COURT REGISTRAR, Debts Recovery Tribunal Lucknow

Edelweiss ASSET RECONSTRUCTION

Edelweiss Asset Reconstruction Company Ltd., Regd. Office: Edelweiss House, Off. CST Road, Kalina, Mumbai 400098 & Corporate Office at: Edelweiss House, Windsor Lane, Kolhavy Village, MMRDA Area, Kalina, Bandra East, Mumbai-400098

DEMAND NOTICE

Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Notice is hereby given to the borrower / mortgagors / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 06.08.2021. The notices were issued by Edelweiss Asset Reconstruction Company Ltd. (Acting in capacity as a trustee of Edelweiss ARC Trust- SC 420) vide Assignment Agreement dated 30th December, 2021 and in exercise of power conferred under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFAESI Act) on their last known addresses calling upon and demanding from them to repay the entire outstanding. However, few of the notice(s) has returned un-served and as such they are hereby informed by way of this public notice.

Borrower / Co-Borrower / Mortgagor	Date of NPA	Date of 13(2)	Outstanding Amount Due date
1. M/s Dewan Chand Krishan Lal & Co. (Borrower) through its Proprietor Ashok Kumar Juneja 3722, Model Town Road Opposite Chhabra Hospital, Ludhiana-141001, 2. Mr. Ashok Kumar Juneja (Co-Borrower) S/o Krishan Lal Juneja House No. 164, B Block Bhai Randhir Singh Nagar (B.R.S. Nagar) Ludhiana-141012. Also at: 67, Moh Saqnt Isher Singh Nagar, Ludhiana-141002, 3. Mrs. Rajni Juneja (Mortgagor/Co-Borrower) W/o Ashok Kumar Juneja House No. 164, B Block Bhai Randhir Singh Nagar (B.R.S. Nagar) Ludhiana-141012, 4. Mr. Sahil Juneja (Co-Borrower) S/o Ashok Kumar Juneja, House No. 164, B Block Bhai Randhir Singh Nagar (B.R.S. Nagar) Ludhiana-141012.	06.08.2021	07.06.2024	Rs. 4,65,16,532.70 (Rupees Four Crore Sixty Five Lakhs Sixteen Thousand Five Hundred Thirty Two and Seventy Paise Only) as on 31.03.2024 and further interest and any other expenses/costs incurred post issuance of this notice w.e.f. 01.04.2024

Details of Secured Assets:

Schedule of Property
Property is Freehold and Residential M.C.L. No. B-18-3722, measuring 250 sq. yards comprised in Khasra No. 747/6-7 Khala No. 125/137, Jamabandi Year 1998-99, situated in the Village "Taraf Burrah" Locality known as "Jawahar Nagar, Model Town Road", District and Tehsil Ludhiana registered vide Sale Deed Bearing Vasika Number 8530 dated 20.10.2000. Also known as House No. B 18, 3722, Jawahar Nagar, Model Town Road, Ludhiana-141007. Owner Smt. Rajni Juneja W/o Ashok Kumar. Boundaries: East: Road, West: House of Davinder Singh, North: Owner Grewal, South: House of Darshan Singh.

The above name borrower and their guarantors and mortgagors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act, 2002.

Date: 13.06.2024 Place: Ludhiana (Punjab) Authorised Officer Edelweiss Asset Reconstruction Company Ltd. (Acting in capacity as a trustee of EARC Trust- SC 420)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S INTERNATIONAL PRINT-O-PAC LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S INTERNATIONAL PRINT-O-PAC LIMITED
2. Date of incorporation of corporate debtor	11th December, 1981
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Delhi
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	CIN- U22219DL1981PLC012808
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Off. Address :- E-227, Basement, East Of Kailash, South Delhi, New Delhi, Delhi, India, 110065 Works: C4 T0 C11, Hosiery Complex, Phase II Extension, Noida, Gautam Budh Nagar-201305 UP
6. Insolvency commencement date in respect of corporate debtor	11th June 2024. (NCLT New Delhi Bench-II passed original Order dated 11th June 2024, vide CP No (IB)-22ND/2024 for information of CIRP in case of Corporate Debtor)
7. Estimated date of closure of insolvency resolution process	8th December, 2024 (180th Days From the date of commencement of Insolvency)
8. Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO.- IBB/IFA-001/JP-P00383/2017-18/10640
9. Address and e-mail of the interim resolution professional, as registered with the Board	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mkesh@mjra.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. circ.printopack@gmail.com
11. Last date for submission of claims	25th day of June, 2024 (14 day from the date of order)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(i) Are Available at - https://ibbi.gov.in/home/downloads (ii) Email Address: Same as mentioned in point 10, and (iii) Physical IPR at: circ.printopack@gmail.com Not Applicable

FOR THE ATTENTION OF THE CREDITOR OF M/S INTERNATIONAL PRINT-O-PAC LIMITED Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-II) has ordered the commencement of Corporate insolvency resolution process of Corporate Debtor Namely M/s INTERNATIONAL PRINT-O-PAC LIMITED vide Order No. CP No. (IB)-22ND/2024 dated 11th June, 2024. The creditors of M/s INTERNATIONAL PRINT-O-PAC LIMITED are hereby called upon to submit their claims with proof of or before 25th June, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in paper by post or by electronic means.

A Financial Creditor belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No.13 to act as authorized representative of class (None at present) in Form CA. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

Sd / Mukesh Kumar Grover (Interim Resolution Professional)
Date: June 13, 2024 In the matter of M/s INTERNATIONAL PRINT-O-PAC LIMITED
Place: New Delhi REG. NO:- IBB/IFA-001/JP-P00383/2017-18/10640

KVB Karur Vysya Bank

Asset Recovery Branch, No.6, 3rd Floor, Opp: Metro Pillar No: 80, Pusa Road, Karol Bagh, New Delhi - 110 005
Mob: 7823919520 Ph-011-35008283 | Email : arbdelhi@kvbmail.com

E-AUCTION NOTICE E-AUCTION ON 05.07.2024

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER SARFAESI ACT, 2002

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) along with rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged to the Secured Creditor, The Karur Vysya Bank Ltd, possession has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", "without recourse", and "Whatever there is" and "Without recourse" as per given details below

S. No.	Name of Borrower	Lending Branch	Location of property	Nature of property	Reserve Price (in Rs.)	EMD amount (in Rs.)	Contact person / Ph.No. / Email
1	M/s. Jai Shiv Shakti Dwellings Pvt. Ltd.	Lucknow Branch	Flat bearing No: 1004, 10th Floor, Chelsea Tower, Omex Heights, Plot No: TC/G-2/2 and TC/G-5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226010	Residential Flat	86,79,000	8,70,000	Mr. Himanshu Ranjan 7765046680 himanshurajan@kvbmail.com
2	M/s. Arvind Kumar Pathak	Lucknow Branch	Municipal address H No-632/112, Kamta, Kamla Nehru Nagar, Lucknow- 226016 measuring 1425.00 sq. ft.	Residential House	61,00,000	6,10,000	Mr. Himanshu Ranjan 7765046680 himanshurajan@kvbmail.com
3	M/s. Rai Construction M/s. Yug Charitable Trust	Lucknow Branch	Freehold residential plot no. B-146, Mayur Vihar Yojna, Kharagpur Fandi Nagar, Indira Nagar, Lucknow, Uttar Pradesh, measuring 277.88 sq. mtr.	Residential Plot	89,70,000.00	8,97,000.00	Mr. Himanshu Ranjan 7765046680 himanshurajan@kvbmail.com
4	M/s. Jai Associates	Lucknow Branch	Property bearing No: 13/28 K. Kabir Marg, Clay Square, Hussainganj, Lucknow 220001 approximately admeasuring 672 sq. ft.	Residential	56,75,000	5,70,000	Mr. Himanshu Ranjan 7765046680 himanshurajan@kvbmail.com

Details of borrowers: SI.Nos.1: Lucknow Branch, Name of Borrower - M/s Jai Shiv Shakti Dwellings Pvt. Ltd. having registered office at D-275, Virat Khand, Gomti Nagar, Lucknow - 226010 and guarantors (1) Shri Manish Kumar Singh, S/o Shri Ramesh Kumar Singh, Flat No: 1004, Chelsea Tower, Omex Heights, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 (2) Mr Sushil Kumar Singh, S/o Shri Ramesh Kumar Singh, R/o, D-275, Virat Khand, Gomti Nagar, Lucknow - 226010. The Total due: As on 31.05.2024 is Rs. 87, 12, 115.07 (Rupees Eighty Seven Lakh Twelve Thousand One Hundred Fifteen and Paise Seven Only) with further interest, Costs, other charges and expenses thereon.

SI.Nos. 2: Lucknow Branch Name of Borrower - M/s. Arvind Kumar Pathak, having regd. office at B-35, Harihar Nagar, Near Pani Gao, Lucknow- 226016, Uttar Pradesh. The Total due: As on 31.05.2024 is Rs. 51,92,556.75 (Rupees Fifty One Lakh Ninety Two Thousand Five Hundred Fifty Six and Paise Seventy Five only) with further interest, Costs, other charges and expenses thereon.

SI.Nos. 3(1): Lucknow Branch Name of Borrower- M/s Rai Construction, Per Prop: Mr. Narendra Rai, 11A, Mall Avenue, Hazratganj, Lucknow-226001. The Total due: As on 31.05.2024 is Rs. 92,37,926.26 (Rupees Ninety Two Lakhs Thirty Seven Thousand Nine Hundred Twenty Six and Paise Twenty Six Only) with further interest, Costs, other charges and expenses thereon.

3(2)-Lucknow Branch Name of Borrower- M/s Yug Charitable Trust, Per trustees, Shri Narendra Rai and Shri Naveen Rai, 1-A, Mall Avenue, Hazratganj, Lucknow - 226 001 The Total due: As on 31.05.2024 is Rs. 19,39,382.21 (Rupees Nineteen Lakh Thirty Nine Thousand Nine Hundred Eighty Two and Paise Twenty One Only) with further interest, Costs, other charges and expenses thereon

SI.Nos. 4: Lucknow Branch Name of Borrower - (1) M/s. Jai Associates Per Prop : Mr. Anshuman Pandey, 13/28 K, Kabir Marg, Clay Square, Lucknow 226001, (2) Shri Atul Pandey, S/O Late Jai Prakash Narain Pandey, 13/28K, Kabir Marg, Clay Square, Lucknow - 226001, (3) Smt Kusum Lata Pandey, W/o. Late Jai Prakash Narain Pandey, 13/28K, Kabir Marg, Clay Square, Lucknow - 226 001, (4) Shri Late Jai Prakash Narain Pandey, S/o. Shri Manohar Lal Pandey, (Since deceased represented by Nos. 2 and 3 of you being legal heirs). The Total due As on 31.01.2024 is Rs. 48,66,696.71 (Rupees Forty Eight Lakh Sixty Six Thousand Six Hundred Ninety Six and Paise Seventy One Only) with further interest, Costs, other charges and expenses thereon.

Mortgage Assets: SI.No. 1: Entire residential flat bearing No: 1004, 10th Floor, Chelsea Tower, Omex Heights, Plot No: TC/G-2/2 and TC/G-5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 and bounded on: North : Open to sky South : Open to Sky East : Corridor West : Open to sky
Reserve Price - Rs. 86,79,000.00 EMD - Rs. 8,70,000.00

SI.No. 2: Residential house on Plot no 112 on the part of Khasra No- 256, Village Kamta , Lucknow- 227 105 (Municipal address H No-632/112, Kamta, Kamla Nehru Nagar, Lucknow- 226 016 measuring 1425.00 sq. ft, standing in the name of Mrs. Malvi Pathak W/o Mr. Dharamtama Pathak and bounded as follows : East : 20 Ft wide Road West : Plot no-101 on Khasra No. 256 North : 20 Ft wide Road South : House on Plot No- 113 on Khasra No 256
Reserve Price - Rs.61,00,000.00 EMD - Rs. 6,10,000.00

SI. No. 3 : Freehold residential plot no. B-146, Mayur Vihar Yojna, Kharagpur Fandi Nagar, Indira Nagar, Lucknow, Uttar Pradesh, measuring 277.88 sq. mtr, standing in the name of Mrs. Meena Rai and bounded as follows : East : 25 ft. wide road West : Plot no. 145 North : Plot no. 147 South : 25 ft. wide road
Reserve Price - Rs. 89,70,000.00 EMD - Rs. 8,97,000.00

SI. No.4 : Property bearing No: 13/28 K, Kabir Marg, Clay Square, Hussainganj, Lucknow - 220 001 approximately admeasuring 672 sq. ft, bounded by North : Gali South : House of Mr Ashish East : Road West : House of Mr P N Chaturvedi
Reserve Price - Rs.56,75,000.00 EMD - Rs. 5,70,000.00

Inspection of the Asset All working Days - From 13.06.2024 to 03.07.2024 between 11.00 AM to 05.00 PM
Last date and time for submitting online Tender & Application Forms Date: 04.07.2024 Time: by 5 pm
Date and Time of E-Auction The E-Auction will take place through portal on 05.07.2024 between 11.00 AM to 11.30 AM with unlimited extensions of 5 minutes each till sale is concluded.

Nodal Bank account Name The Karur Vysya Bank Ltd, Central office in favour of above accounts
Account No: 110135100000973, IFSC Code: KVB001101.

Contact Person & Phone No As mentioned above

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's Secured Creditor's website, i.e. www.kvb.co.in/Property Under Auction and also at the web portal <https://BankAuctions.IN> of our e auction service provider M/s. AClosure.

Prior Encumbrance - NIL (Brought to the knowledge of Bank)

Statutory 15 days Notice under rule 8(6) along with rule 9(1) of the SARFAESI Act, 2002

The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : Delhi Sd/- FOR THE KARUR VYSYA BANK LTD
Date : 13.06.2024 CHIEF MANAGER & AUTHORISED OFFICER

ASIRVAD MICRO FINANCE LTD

CIN U65923TN2007PLC064550
9th and 10th Floor, No 9, Club House Road, Anna Salai, Chennai 600 002. Tamil Nadu.
Tel:044-42124493

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 26/06/2024 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Change in venue or date if any) will be displayed at the auction centre and on the company website. The details given below are in the order of Branch Name, Loan Number.

List of Pledges:-
UTTAR PRADESH, AZAMGARH, JYANPUR GL, 329880700000516, Phoolpur-GL, 327700700000814, THEKMA-GL, 327620700000862, GONDA, TARABGANJ GL, 328770700000639, 0682, 0689, GORAKPUR, KAURIRAM-GL, 328360700000470, 0478, 328360730001905, PRATAPGARH, DHAKHWA-GL, 328120700000863, 0903, SULTANPUR, KADIPUR-GL, 327630700002054, LAMBUA GL, 328680700001052,

Persons wishing to participate in the above auction shall comply with the following:-
Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details, please contact 9542500664

Authorised officer
Asirvad Micro Finance Ltd

GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036. Branch Office: 1st Floor, Satya Business Park, 1, Nawal Kishore Road, Hazratganj, Lucknow, Pin- 226001.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagee (s) / Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlited Company) (hereinafter referred to as the "Secured Creditor" or as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.

The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on the date as mentioned in Column (D) through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHF's Secured Creditor's website i.e. www.grihumhousing.com

Sl. No.	Proposal No. / Customer Name (A)	Demand Notice Date and Outstanding Amount(B)	Nature of Possession (C)	Description of Property (D)	Reserve
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भाजपा सांसद बलूनी ने कहा, पहाड़ी राज्यों के लिए अलग से आबंटित हो बजट

नई दिल्ली, 12 जून (ब्यूरो)। गढ़वाल से भारतीय जनता पार्टी (भाजपा) के सांसद अनिल बलूनी ने बुधवार को हिमाचली राज्यों खासकर उत्तराखंड के जंगलों में अक्सर आग लगने की

घटनाओं को नीति आयोग के समक्ष उठाया। नीति आयोग की उपाध्यक्ष सुमन बेरी के साथ एक बैठक में उन्होंने ऐसी घटनाओं से पर्यावरण, वन्य जीवन और स्थानीय अर्थव्यवस्था को होने वाले नुकसान को रेखांकित किया। भाजपा नेता ने एक बयान में कहा कि

बेरी ने उन्हें आश्वासन दिया कि सरकारी 'थिंक टैंक' इस मामले का अध्ययन करने और सिफारिशें करने के लिए वित्त, गृह और पर्यावरण मंत्रालयों के साथ समन्वय करके एक संयुक्त कार्य समूह का गठन करेगा। बलूनी ने इस बात पर जोर दिया कि संकट के समाधान के लिए

दूरदर्शितापूर्ण नीतियां बनाने की जरूरत है और पारिस्थितिक संतुलन बनाए रखने के लिए बजट में पहाड़ी राज्यों के लिए अलग से आबंटन किया जाना चाहिए। बेरी ने अधिकारियों से संकट से निपटने के लिए एक रपट तैयार करने के लिए कहा।

दूषित जल पीने से दो लोगों की मौत, कई अन्य भती

भिंड, 12 जून (भाषा)। मध्यप्रदेश के भिंड जिले के पूष कस्बे में पिछले दो दिनों में कथित तौर पर दूषित जल पीने से कम से कम दो लोगों की मौत हो गई और कुछ अन्य को अस्पताल में भर्ती कराया गया है।

फॉर्म नं. आईएनए-26
(कम्पनी (निगम) नियमावली, 2014 के नियम 30 के अनुपाल में)
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए
समाचार पत्र में प्रकाशित किया
केन्द्रीय सरकार उत्तरी क्षेत्र, के साथ
कम्पनी अधिनियम, 2013 की धारा 13(4) और कम्पनी (निगम) नियम, 2014 के नियम 30(5)(ए) के मामले में
और
स्टिस्टबैच टेकनोलॉजीकल प्राइवेट लिमिटेड के मामले में जिसका पंजीकृत कार्यालय लॉट सं. 76 डी, उद्योग विहार फेज - 4, सेक्टर -18, गुडगांव, गुरुग्राम, हरियाणा, भारत, 122001 के स्थान पर है।
... प्राधिकृत अधिकारी
एतद्वारा जनसामान्य को सूचित किया जाता है कि कम्पनी ने कम्पनी अधिनियम, 2013 की धारा 13 के तहत कम्पनी के मेमोरेड ऑफ एसोसिएशन में परिवर्तन लाते हेतु पुष्टिकरण के लिए बैंक सरकार को आवेदन प्रस्तुत करने का प्रस्ताव किया है, यह विशेष प्रस्ताव एवं असाधारण आम बैठक में कम्पनी को सहाय करने हेतु 10 जून, 2024 को आयोजित बैठक में कम्पनी के पंजीकृत कार्यालय को "हरियाणा राज्य" से "उत्तर प्रदेश राज्य" में बदलने हेतु पारित किया गया।
यदि किसी व्यक्ति का हित कंपनी में इस पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित हो तो वह व्यक्ति या तो निवेशक विश्वव्यापक फाइनें कर एपीसी-21 पोर्टल (www.mca.gov.in) में शिफायत कर कर अथवा एक श्राव्य पत्र जिसमें उनके हित / विषय के आधार हैं, कारण देते हुए, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2 विंग, दूसरी मंजिल, पॉस्टड रीनवाल अन्वेष्य भवन, द्वितीय तल, सी.टी.ओ. कॉम्प्लेक्स, नई दिल्ली-110003 को पंजीकृत डाक द्वारा प्रेषित करें तथा इसकी एक प्रतियां आवेदन कम्पनी को इसके नीचे वर्णित पंजीकृत कार्यालय पर इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के भीतर भेजें।
लॉट सं. 76 डी, उद्योग विहार फेज - 4, सेक्टर -18, गुडगांव, गुरुग्राम, हरियाणा, भारत, 122001
आवेदक और उसकी ओर से
आवेक स्टिस्टबैच टेकनोलॉजीकल प्राइवेट लिमिटेड
हस्ता./-
अमित कुमार शीवास्तव, निदेशक
आईआईएनए-26/07302356

प्रप्र सं. आईएनए-26
[कम्पनी (निगम) नियमावली, 2014 के नियम 30 के अनुपाल में]
केन्द्र सरकार द्वारा क्षेत्रीय निदेशक उत्तरी क्षेत्र के साथ
कम्पनी अधिनियम, 2013 की धारा 13 की उप-धारा (4)
तथा कम्पनी (निगम) नियमावली, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) के मामले में
तथा
स्टेटस्ट्रीट एक्सप्रेस सर्विसेस (इंडिया) प्राइवेट लिमिटेड, कम्पनी अधिनियम, 1956 के प्रावधानों के अंतर्गत निर्मात कम्पनी जिसकी कॉर्पोरेट पंजीकरण सं. U72900DL2012FC229698 है तथा जिसका पंजीकृत कार्यालय 806, सिद्धार्थ 96, नेहरू प्लेस, दक्षिण दिल्ली, नई दिल्ली-110019 है, के मामले में
..... कम्पनी
एतद्वारा आम जनता को सूचित किया जाता है कि "रा.रा. क्षेत्र दिल्ली" से "महाराष्ट्र राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए बुधवार, 22 अगस्त, 2024 को 8.00 बजे अप. में आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेड ऑफ एसोसिएशन के परिवर्तन के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह आवेदक कंपनी केन्द्र सरकार द्वारा क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय (क्षेत्रीय निदेशक) के पास आवेदन करने का प्रस्ताव करती है।
निवेशक विश्वव्यापक फाइनें कर एपीसी-21 पोर्टल (www.mca.gov.in) पर निवेशक शिफायत प्रपत्र दक्षिण कर कर अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक श्राव्य पत्र द्वारा सार्वजनिक रूप से आमंत्रित किया।
1. आईडिपल पब्लिक रिश्ताय संस्था ग्राम पंचायत-बीपीओ आंझा, तहसील बुधना, जिला- बुधनूर, राजस्थान-333502, 2. अनुपमा यादव पत्नी मनोज कुमार यादव, 3. मनोज कुमार यादव पुत्र पूष लाल, दोनों निवास - लॉट नं. 21, माया मॉडर्न सिनेलेक्चर के पास इवॉ विहार कॉलोनी, जयपुर रोड, अजमेर, राजस्थान-305001, 4. वेद प्रकाश यादव पुत्र मालादीन, 5. रमेश कुमार इंदर सिंह, दोमों निवास - दीपोडो आंझा, बुधना, बुधनूर, राजस्थान-333502
नोटिस में उल्लिखित राशि यानी रु. 2,32,14,521.80/- (दो करोड़ बत्तीस लाख चौदह हजार पांच सौ इक्कीस और अस्सी पैसे मात्र) 12 अप्रैल 2023 तक लागू ब्याज और अन्य शुल्कों के साथ उक्त नोटिस की प्राप्ति की तारीख से साठ (60) दिनों के भीतर बुधनोने के लिए एक गुण था।
उपरोक्त राशि चुकाने में विफल रहा था, इसके द्वारा उपचारकर्ता और आम जनता को नोटिस दिया जाता है कि नीचे हस्ताक्षरकर्ता ने सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 के तहत अधिनियम धारा 13 की उप-धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर प्रतिलालक कब्जा कर लिया है।
विशेष रूप से उपचारकर्ता और सामान्य रूप से जनता को आगाह किया जाता है कि वे संपत्ति का लेन-देन न करें और संपत्ति के साथ कोई भी लेन-देन न करें, की राशि तभी रु. 2,32,14,521.80/- (दो करोड़ बत्तीस लाख चौदह हजार पांच सौ इक्कीस और अस्सी पैसे मात्र) दिनांक 12 अप्रैल 2023, लाइव स्टॉक एक्सचेंज में सुरक्षित की जा रही है।
सुरक्षित संपत्ति को भुनाने के लिए उपलब्ध समय के संबंध में, उपचारकर्ता का ध्यान अधिनियम की धारा 13 की उप-धारा (4) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल संपत्ति / सुरक्षित परिसंपत्ति का विवरण निम्नानुसार है।

उपचारकर्ता/सह-उपचारकर्ता का नाम एवं पता	अचल संपत्ति का विवरण	मांग जोड़ित की तारीख और कबो की तारीख	ईमांड जोड़ित के अनुसार राशि
1) राम गोपाल कुमावत/राम गोपाल/गोपाल लाल कुमावत पुत्र शरवण लाल कुमावत/शरवण निवासी चौरसिया की डांगी, दहनी कला, बमरक, तहसील सांगानेर, जयपुर, राजस्थान-303007, यहां भी-मेसरस बालाजी डेविंग कम्पनी ओला दुकान नंबर ए-65, टर्मिनल मार्केट, मुहाना मंडी, जयपुर, राजस्थान-302029, 2) मीरा पत्नी आम गोपाल कुमावत/राम गोपाल/गोपाल लाल कुमावत निवासी चौंसिया की डांगी, दहनी कला, बमरक, तहसील सांगानेर, जयपुर, राजस्थान-303007, 3) रणजीत कुमावत पुत्र जयदीप कुमावत निवासी डाबर देहरा की डांगी, दहनी कला, बमरक, जयपुर, राजस्थान 303007, ऋण खाता संख्या 2226210180000013	लॉट संख्या 42 पर आवासीय मकान का यह समूहों टुकड़ा और अंश, जिसका क्षेत्रफल 150 वर्ग गज है, स्क्रीम गंगा विहार, गांव-बाराक, जिला-जयपुर जो इस प्रकार फिरा हुआ है: सीमाएं पूर्व अक्षयफ सड़क उत्तर प्लॉट संख्या 41 दक्षिण प्लॉट संख्या 42-ए संपत्ति राम गोपाल कुमावत/राम गोपाल/गोपाल लाल कुमावत पुत्र शरवण लाल कुमावत/शरवणी यानी आय में सं नंबर 1 की है।	मांग सूचना की तिथि: 06.02.2024, कबो की तिथि : 11-06-2024	30.01.2024 के अनुसार 12,22,833/-

1) सुरेश चंद यादव पुत्र प्रभाती लाल यादव उर्फ मंगल, निवासी आसपुरा, जयपुर, राजस्थान-303108, 2) आशा देवी पत्नी सुरेश चंद यादव निवासी भीम-आसपुरा पोस्ट-धुनानुपुरा, प्रामपुरा, जयपुर,कोटपुली, राजस्थान- 303107
मांग सूचना संख्या 2306210110000003
दिनांक: 13.06.2024 स्थान: राजस्थान

सर्वकल शास्त्र, गुप्ता टॉवर बिल्डिंग, जम्मू (ज और क) 0191-2472209, ईमेल: cs8251@pnb.co.in
अनुमति-13 (संशोधित एसाई-10)
कब्जे का नोटिस
अचल संपत्ति के लिए कब्जे का नोटिस एक उपचारकर्ता के मामले में (अचल संपत्ति के लिए)
जवाकि
अधोहस्ताक्षरी वितीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत पंजाब नेशनल बैंक के प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, उपचारकर्ता को आह्वान करते हुए दिनांक 01.02.2024 को मांग नोटिस जारी किया है।

पंजीकृत कार्यालय: अग्रवाल कॉर्पोरेट टॉवर, लॉट नंबर 23, 5वीं मंजिल, गोविंद लाल सिक्का मार्ग, राजेंद्र प्लेस, नई दिल्ली- 108 008

मेसर्स शूहुल मोटर्स प्राइवेट लिमिटेड
पंजीकृत पता: समंदर बाग, श्रीनगर, जेके - 190011
ईमेल आईडी: shuhulmotors@gmail.com
संपर्क: 99064-70786 (रधारकर्ता)

श्री मुस्ताक गुरू पुत्र श्री गुलाम मोहम्मद गुरू
निवासी 11, गुरू एस्टेट, बागो मेहताव मेयन, नटीपोरा, जिला बडगाम, श्रीनगर, जेके - 190019
ईमेल आईडी: mushtaq_guroo786@yahoo.co.in
संपर्क: 99064-70786

श्री ओवेस गुरू पुत्र श्री गुलाम मोहम्मद गुरू
निवासी 11, गुरू एस्टेट, बागो मेहताव मेयन, नटीपोरा, जिला बडगाम, श्रीनगर, जेके - 190019
ईमेल आईडी: owaisgur00786@gmail.com
संपर्क: 94190-10186

श्री मुस्ताक गुरू पुत्र श्री गुलाम मोहम्मद गुरू
निवासी 11, गुरू एस्टेट, बागो मेहताव मेयन, नटीपोरा, जिला बडगाम, श्रीनगर, जेके - 190019
ईमेल आईडी: mushtaq_guroo786@yahoo.co.in
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श्री ओवेस गुरू पुत्र श्री गुलाम मोहम्मद गुरू
निवासी 11, गुरू एस्टेट, बागो मेहताव मेयन, नटीपोरा, जिला बडगाम, श्रीनगर, जेके - 190019
ईमेल आईडी: owaisgur00786@gmail.com
संपर्क: 94190-10186

श्री ओवेस गुरू पुत्र श्री गुलाम मोहम्मद गुरू
निवासी 11, गुरू एस्टेट, बागो मेहताव मेयन, नटीपोरा, जिला बडगाम, श्रीनगर, जेके - 190019
ईमेल आईडी: owaisgur00786@gmail.com
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देश

शाखा के पते में बदलाव के लिए सार्वजनिक सूचना

आम जनता और एच्यू स्मॉल फाइनेंस बैंक लिमिटेड (फिनकेयर यूनिट) के ग्राहकों के ध्यान में यह लाया जाता है कि निम्नलिखित शाखाओं का पता बदल दिया गया है। वर्तमान में शाखा में रखे गए सभी खाते/लेनदेन वही रहेंगे। परिवर्तनों की प्रभावी तिथि के साथ विभिन्न स्थानों में पुराने और नए पते का विवरण अनुलग्नक-ए के रूप में नोटिस के साथ संलग्न है। ग्राहकों से अनुरोध है कि वे अपने लेन देन के लिए शाखा प्रबंधक से संपर्क करें नए रूप पर जाएं।

अधिक जानकारी के लिए कृपया हमसे संपर्क करें या संबंधित शाखाओं के शाखा प्रबंधकों से संपर्क करें। शाखा प्रबंधकों के संपर्क नंबर इस नोटिस के साथ संलग्न अनुलग्नक-ए में दिए गए हैं। एच्यू स्मॉल फाइनेंस बैंक लिमिटेड (फिनकेयर यूनिट)

नं.	शाखा	राज्य	पते में बदलाव के लिए प्रभावी तिथि	पुराना पता	नया पता	संपर्क नं.
1.	मथुरा	उत्तर प्रदेश	18 जून, 2024	लॉट नं.-2, प्रथम तल, आर्या एंटरप्राइजेज के ऊपर, जयदीप पब्लिक स्कूल के सामने, गोवर्धन रोड, मथुरा, जिला- मथुरा, राज्य-उत्तर प्रदेश-281004	ग्राउंड फ्लोर, लॉट नंबर 1947/1, सिलेक्स के पास, डेवियर नगर, मथुरा, यूपी -281001	9104625761

इंडियन बैंक Indian Bank

दवाबागस्त आरिस्ट प्रबन्धन शाखा
प्रथम तल, मुख्य शाखा भवन, हजरतगंज, लखनऊ-226001 फोन नं. 0522-2288988
पारिशिष्ट- IV-A* (नियम 8 (6) परमजुक देखें)

अचल संपत्तियों की बिक्री के लिए बिक्री नोटिस
वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित के प्रवर्तन अधिनियम (संशुद्धित) 2002 के अंतर्गत एवं प्रतिभूति हित प्रवर्तन नियम 2002 के पठित नियम 8(6) के अंतर्गत बैंक में बंधक रखी अचल संपत्तियों की ई-नीलामी की सूचना
एतद्वारा आम जनता को सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति कम्पनी के सक्षम बनाने के लिए बुधवार, 22 अगस्त, 2024 को 8.00 बजे अप. में आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेड ऑफ एसोसिएशन के परिवर्तन के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह आवेदक कंपनी केन्द्र सरकार द्वारा क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय (क्षेत्रीय निदेशक) के पास आवेदन करने का प्रस्ताव करती है।
निवेशक विश्वव्यापक फाइनें कर एपीसी-21 पोर्टल (www.mca.gov.in) पर निवेशक शिफायत प्रपत्र दक्षिण कर कर अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक श्राव्य पत्र द्वारा सार्वजनिक रूप से आमंत्रित किया।
1. आईडिपल पब्लिक रिश्ताय संस्था ग्राम पंचायत-बीपीओ आंझा, तहसील बुधना, जिला- बुधनूर, राजस्थान-333502, 2. अनुपमा यादव पत्नी मनोज कुमार यादव, 3. मनोज कुमार यादव पुत्र पूष लाल, दोनों निवास - लॉट नं. 21, माया मॉडर्न सिनेलेक्चर के पास इवॉ विहार कॉलोनी, जयपुर रोड, अजमेर, राजस्थान-305001, 4. वेद प्रकाश यादव पुत्र मालादीन, 5. रमेश कुमार इंदर सिंह, दोमों निवास - दीपोडो आंझा, बुधना, बुधनूर, राजस्थान-333502
नोटिस में उल्लिखित राशि यानी रु. 2,32,14,521.80/- (दो करोड़ बत्तीस लाख चौदह हजार पांच सौ इक्कीस और अस्सी पैसे मात्र) 12 अप्रैल 2023 तक लागू ब्याज और अन्य शुल्कों के साथ उक्त नोटिस की प्राप्ति की तारीख से साठ (60) दिनों के भीतर बुधनोने के लिए एक गुण था।
उपरोक्त राशि चुकाने में विफल रहा था, इसके द्वारा उपचारकर्ता और आम जनता को नोटिस दिया जाता है कि नीचे हस्ताक्षरकर्ता ने सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 के तहत अधिनियम धारा 13 की उप-धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर प्रतिलालक कब्जा कर लिया है।
विशेष रूप से उपचारकर्ता और सामान्य रूप से जनता को आगाह किया जाता है कि वे संपत्ति का लेन-देन न करें और संपत्ति के साथ कोई भी लेन-देन न करें, की राशि तभी रु. 2,32,14,521.80/- (दो करोड़ बत्तीस लाख चौदह हजार पांच सौ इक्कीस और अस्सी पैसे मात्र) दिनांक 12 अप्रैल 2023, लाइव स्टॉक एक्सचेंज में सुरक्षित की जा रही है।
सुरक्षित संपत्ति को भुनाने के लिए उपलब्ध समय के संबंध में, उपचारकर्ता का ध्यान अधिनियम की धारा 13 की उप-धारा (4) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण- प्लॉट नंबर 3, द्वितीय तल शिवम मेसर्स-1, निकट पॉलिटेक्निक, सेक्टर -7, हरिद्वार नगर, लखनऊ, क्षेत्रफल -103.402 वर्गमी जोकि संपूर्ण रूप से श्री नदीम अख्तर एवं श्रीमती हिमा कैशेर सिद्दीकी के नाम पर है; पौहदेह- यू.ए. प्लॉट नं.0 1, परिधम नरेंद्र लैंड, उत्तर- रास्ता एवं सोडियम, दक्षिण आतिथाना रोड

बैंक की वेबसाइट	ई-नीलामी वेबसाइट	दस्तावेज (बिक्री सूचना छवि)	संपत्ति का स्थान	संपत्ति का वीडियो	संपर्क के चित्र

संपत्ति पर अधिपार
आरक्षित मूल्य
ईएमपी राशि
बिड वृद्धिशील राशि
ई-नीलामी सेवा प्रदाता के प्लेटफॉर्म <https://www.mstccommerce.com/auction/home/ibapi> पर ई-नीलामी की तिथि एवं समय
सूचनाित आईडी नं.
मौलीदालताओं को सलाह दी जाती है कि वे ऑनलाइन बोनो में भाग लेने के लिए हमसे ई-नीलामी सेवा प्रदाता एम्प्रेसटीटी लिमिटेड के वेबसाइट (www.mstccommerce.com/auction/home/ibapi) पर जाएं। तबनीलामी सहायता के लिए कृपया एम्प्रेसटीटी हेल्पडेस्क नंबर 033-23400020 / 23400021 / 23400022 और सेवा प्रदाताओं के हेल्प डेस्क में सहायक अन्य हेल्प लाइन नंबर पर कॉल करें। एम्प्रेसटीटी लिमिटेड के सहायक पंजीकरण के लिए, कृपया ibapiop@mstccommerce.com पर संपर्क करें और ईएमपी के लिए कृपया ibapifn@mstccommerce.com पर संपर्क करें।
संपत्ति विवरण और संपत्ति की तस्वीर और नीलामी के नियम और शर्तों के लिए कृपया देखें <https://ibapi.in> और इस पोर्टल से संबंधित सार्वजनिक सूचना के लिए, कृपया हेल्प लाइन नंबर '18001025026' और '011-41106131' पर संपर्क करें।
मौलीदालताओं को सलाह दी जाती है कि वे वेबसाइट <https://ibapi.in> एवं www.mstccommerce.com में संपत्ति की खोज करने समय उपरोक्त संपत्ति की आईडी संको का प्रयोग करें।
दिनांक -11.06.2024 स्थान - लखनऊ

परिसंपत्ति वसूली शाखा, सं. 6, वृष्टी तल, मेट्रो विलर सं. 80 के सम्मुख, पूना रोड, करमल बाग, नई दिल्ली-110 005, दूरभाष सं. 7823919520, दूरभाष सं. 011-35008283, ईमेल सं. arbdelhi@kvbmail.com

ई-नीलामी सूचना - ई-नीलामी 05-07-2024 को

सर्पोरिसेस अधिनियम 2002 के अंतर्गत अचल संपत्तियों के विक्रयार्थ सार्वजनिक सूचना
प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के साथ पठित नियम 8 (6) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों के विक्रयार्थ ई-नीलामी विक्रय सूचना।
एतद्वारा सर्वसाधारण को सूचित किया जाता है कि नीचे वर्णित संपत्ति कम्पनी के सक्षम बनाने के लिए बुधवार, 22 अगस्त, 2024 को 8.00 बजे अप. में आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेड ऑफ एसोसिएशन के परिवर्तन के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह आवेदक कंपनी केन्द्र सरकार द्वारा क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय (क्षेत्रीय निदेशक) के पास आवेदन करने का प्रस्ताव करती है।
निवेशक विश्वव्यापक फाइनें कर एपीसी-21 पोर्टल (www.mca.gov.in) पर निवेशक शिफायत प्रपत्र दक्षिण कर कर अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक श्राव्य पत्र द्वारा सार्वजनिक रूप से आमंत्रित किया।
1. आईडिपल पब्लिक रिश्ताय संस्था ग्राम पंचायत-बीपीओ आंझा, तहसील बुधना, जिला- बुधनूर, राजस्थान-333502, 2. अनुपमा यादव पत्नी मनोज कुमार यादव, 3. मनोज कुमार यादव पुत्र पूष लाल, दोनों निवास - लॉट नं. 21, माया मॉडर्न सिनेलेक्चर के पास इवॉ विहार कॉलोनी, जयपुर रोड, अजमेर, राजस्थान-305001, 4. वेद प्रकाश यादव पुत्र मालादीन, 5. रमेश कुमार इंदर सिंह, दोमों निवास - दीपोडो आंझा, बुधना, बुधनूर, राजस्थान-333502
नोटिस में उल्लिखित राशि यानी रु. 2,32,14,521.80/- (दो करोड़ बत्तीस लाख चौदह हजार पांच सौ इक्कीस और अस्सी पैसे मात्र) 12 अप्रैल 2023 तक लागू ब्याज और अन्य शुल्कों के साथ उक्त नोटिस की प्राप्ति की तारीख से साठ (60) दिनों के भीतर बुधनोने के लिए एक गुण था।
उपरोक्त राशि चुकाने में विफल रहा था, इसके द्वारा उपचारकर्ता और आम जनता को नोटिस दिया जाता है कि नीचे हस्ताक्षरकर्ता ने सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 के तहत अधिनियम धारा 13 की उप-धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर प्रतिलालक कब्जा कर लिया है।
विशेष रूप से उपचारकर्ता और सामान्य रूप से जनता को आगाह किया जाता है कि वे संपत्ति का लेन-देन न करें और संपत्ति के साथ कोई भी लेन-देन न करें, की राशि तभी रु. 2,32,14,521.80/- (दो करोड़ बत्तीस लाख चौदह हजार पांच सौ इक्कीस और अस्सी पैसे मात्र) दिनांक 12 अप्रैल 2023, लाइव स्टॉक एक्सचेंज में सुरक्षित की जा रही है।
सुरक्षित संपत्ति को भुनाने के लिए उपलब्ध समय के संबंध में, उपचारकर्ता का ध्यान अधिनियम की धारा 13 की उप-धारा (4) के प्रावधानों की ओर आकर्षित किया जाता है।

क्र. सं.	ऋणकर्ता का नाम	ऋणप्रदायक शाखा	संपत्ति की अवस्थिति	संपत्ति की प्रकृति	आरक्षित मूल्य (₹. में)	बराज राशि (₹. में)	संपर्क हेतु व्यक्ति / दूरभाष संख्या / ईमेल
1.	मेसर्स जय शिव शक्ति डेवेलपर्स प्राइवेट लिमिटेड	लखनऊ शाखा	प्लॉट संख्या - 1004, 10वीं मंजिल, चेल्ली टॉवर, ओमेश्वर हाइड्रक, लॉट संख्या - टीसी/जी-1/2 और टीसी/जी-5/5, विमित्त खंड, गोमती नगर, लखनऊ - 226010	आवासीय प्लेट	86,79,00,00	8,70,00,00	श्री हिमांशु रंजन 7765046680 himanshurjanjan (@kvbmail.com)
2.	मेसर्स अरविंद कुमार पाठक	लखनऊ शाखा	नगर निगम पता नकान नं.-632/112, कामला, कनकल नगर, लखनऊ-226016, मापन 1425.00 वर्ग फुट	आवासीय गृह	61,00,00,00	6,10,00,00	श्री हिमांशु रंजन 7765046680 himanshurjanjan (@kvbmail.com)
3.	मेसर्स राय कर्दुव्खान मेसर्स युग वैरिटेबल ट्रस्ट	लखनऊ शाखा	स्वामिन्व्यापक आवासीय प्लॉट नं. बी-146, मयूर विहार योजना, खड़गपुर फरीदी नगर, इंदिरा नगर, लखनऊ, उत्तर प्रदेश, मापन 277.88 वर्ग मीटर	आवासीय मूखंड	89,70,00,00,00	8,97,00,00,00	श्री हिमांशु रंजन 7765046680 himanshurjanjan (@kvbmail.com)
4.	मेसर्स जय एसोसिएट्स	लखनऊ शाखा	संपत्ति संख्या : 13/28 के कबीर मार्ग, कले स्वर्कार, हुस्तीनगर, लखनऊ 220001 लामग अधिमान 672 वर्ग फुट	आवासीय	56,75,00,00	5,70,00,00	श्री हिमांशु रंजन 7765046680 himanshurjanjan (@kvbmail.com)

ऋणकर्ताओं के विवरण : क्रम सं. 1 : लखनऊ शाखा, उपचारकर्ता का नाम- मेसर्स जय शिव शक्ति डेवेलपर्स प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय डी-2/75, विराट खंड, गोमती नगर, लखनऊ-226010 में स्थित है और गारंटर (1) श्री मनोज कुमार सिंह तथा (2) श्री सुशील कुमार सिंह पुत्र श्री रमेश कुमार सिंह, निवासी-2/75, विराट खंड, गोमती नगर, लखनऊ-226010, कुल देय : 31,05,20,24 के अनुसार रु. 67,12,115.07 (रुपये सड़सठ लाख बाराह हजार एक सौ पंद्रह और सात पैसे मात्र) राशि पर नियत भावी ब्याज, लागतों, अन्य शुल्कों और व्ययों के साथ।
क्रम सं. 2 : लखनऊ शाखा, उपचारकर्ता का नाम- मेसर्स अरविंद कुमार पाठक, जिसका पंजीकृत कार्यालय सी-35, हरिद्वार नगर, पाणी गांव के पास, लखनऊ-226016, उत्तर प्रदेश में स्थित है। कुल देय : 31,05,20,24 के अनुसार रु. 51,92,556.75 (रुपये इक्यावन लाख बयानबे हजार पांच सौ छपत्तन और पचाहत्तर पैसे मात्र), राशि पर भावी ब्याज, लागतों, अन्य शुल्कों और व्ययों के साथ।
क्रम सं. 3 (1)- लखनऊ शाखा। उपचारकर्ता का नाम- मेसर्स राय कर्दुव्खान, पर प्रोप. श्री नरेंद्र राय, पता- 11ए, मॉल एवेयू, हजरतगंज, लखनऊ-226001, कुल देय : 31,05,20,24 के अनुसार रु. 92,37,926.26 (रुपये बयानबे लाख तैंसीस हजार नौ सौ छ